

1	2	3
3.	Assam	40.00
4.	Bihar	45.00
5.	Gujarat	585.75
6.	Haryana	167.68
7.	Himachal Pradesh	76.41
8.	Jammu & Kashmir	20.00
9.	Karnataka	742.36
10.	Kerala	50.00
11.	Madhya Pradesh	631.50
12.	Maharashtra	483.81
13.	Manipur	10.00
14.	Meghalaya	40.00
15.	Mizoram	37.20
16.	Nagaland	20.00
17.	Orissa	137.23
18.	Punjab	78.00
19.	Rajasthan	155.00
20.	Sikkim	1.00
21.	Tamil Nadu	117.50
22.	Tripura	25.00
23.	West Bengal	246.39

**Environment Clearance to Oil Palm
Plantation Scheme of Kerala**

**Minister of ENVIRONMENT AND FOREST
be pleased to state:**

*932. PROF. P. J. KURIEN: Will the

(a) whether the scheme for planting oil

palm trees in forest areas submitted by Government of Kerala has been cleared by the Ministry; and

(b) if not, the reasons for not given clearance to the scheme.

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) and (b). Oil palm plantation schemes requiring diversion of forest land need approval under the Forest (Conservation) Act, 1980. Forest area of 2924.52 ha. had already been brought under oil palm plantation in Quilon District of Kerala State by M/s. Oil Palm India Limited, Kottayam before the enforcement of the Forest (Conservation) Act, 1980. This Corporation is a public sector undertaking. Additional forest land to the extent of 1282.58 ha. was permitted by the Central Government to be diverted for oil palm plantation by M/s. Oil Palm India Limited, Kerala under the Forest (Conservation) Act, 1980 in May, 1982 and February, 1983. Out of this, an area of 349.2 ha., however, could not be released by the State Government due to their decision to stop clear felling operations in forest areas. A proposal for release of 349.2 ha of alternative forest land was submitted by Government of Kerala in April, 1984 for clearance under Forest (Conservation) Act, 1980. This proposal was subsequently withdrawn by Kerala Government in September, 1987.

Modalities to improve functioning of NTC

*934. DR. V. VENKATESH: Will the Minister of TEXTILES be pleased to state:

(a) whether Government have recently worked out the modalities to improve the functioning of the National Textile Corporation Limited and its subsidiaries;

(b) if so, the details thereof; and

(c) the measures taken for monitoring the results?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI RAFIQUE ALAM): (a) and (c). Improving the performance of textile mills under the National Textile Corporation is a continuous process. The impact of such measures is reviewed by the Government/NTC and appropriate measures are taken. NTC has formulated a turn-around strategy based on selective modernisation, labour rationalisation, through voluntary retirements, better capacity utilisation, improved product mix, etc.

Plantation of Fuelwood Trees in Rural Areas

*935. SHRI RAM PUJAN PATEL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government are aware that there is an acute scarcity of fuel in the rural and urban areas at present;

(b) if so, whether Government are considering to introduce plantation of such fuelwood trees in rural areas as could be cut by the people without requiring any official permission; and

(c) if so, the details thereof?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) There is a general scarcity of fuelwood in the country.

(b) and (c). The emphasis under the ongoing programmes of afforestation is on growing fuelwood and fodder species. Under the Social Forestry Programme, farmers are encouraged to plant fuelwood trees on their lands. The felling of trees on private lands and transport of produce is governed by the law and regulations in force in the